MR. SPEAKER : I do not remember off-hand, if you ask me.

SHRI UMANATH : Because today is the last day. Otherwise, we never ask that.

MR. SPEAKER : Shri Raghunatha Reddy.

SHRI NATH PAI : Please permit to ask a question.

MR. SPEAKER : All right.

13.12 hrs.

COMPANIES (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

SHRI NATH PAI (Rajapur) : May I know from the Minister of Industrial Development whether the Maharashtra Government, before proceeding to do something unprecedented in the annals of judiciary of this country, namely, releasing people who were convicted for perjury and forgery, in nullifying the judgment of the highest judicary of the country, that is, the Supreme Court had consulted the Government of India, particularly, the Minister of Industrial Development and, if so, what were the extenuating circumstances which the Government thought would justify such an interference with judicial process which means reversing the judgment of the Supreme Court and releasing people who were convicted for perjury ?

SHRI RAGHUNATH REDDI : I have only moved this motion.

MR. SPEAKER : It does not arise out of this. I agree it is a very relevant point. I entirely agree and it should come. But not at this stage.

The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted

SHRI RAGHUNATH REDDI : I introduce the Bill.

13.13½ hrs.

OBITUARY REFERENCE

(Shri Hareshwar Goswami, Speaker Assam Legislature)

SHRI HEM BARUA (Mangaldai) : Sir, may I make a submission ? I wrote to you a letter about the passing away of Shri Hareshwar Goswami, the Speaker of the Assam Assembly. I think, this House should make an obituary reference to this great son of India.

MR. SPEAKER : I was shocked to hear that. It was only recently that I met him in the Speaker's Conference. He was such a valued colleague of ours and was so useful to me and to the other members. He was a highly qualified and a very fine gentleman. When I heard about it before entering the Chamber, I was very unhappy, and I immediately sent our condolences on behalf of myself and all of you. It is very unfortunate. He was not an elderly person, he was only middle-aged. He was such a fine gentleman. It was really a shocking and bad news.

13.14½ hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

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*Published in Gazette of India Extraordinary, Part II, Section 2, dated 10.5.68.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted

SHRI JAGANATH RAO ; I introduce the Bill.

MR. SPEAKER : The House stands adjourned to meet again at 2 O'Clock.

13 15 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock,

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The Lok Sabha re-assembled after lunch at five minutes past Fourteen of the Clock.

[Shrimati Tarkeshwari Sinha *in the Chair]*

ALLEGED LATHI CHARGE ON KUTCH SATYAGRAHIS IN BHAVNAGAR JAIL

MR. CHAIRMAN : Shri Shukla.

श्री अटल बिहारी वाजपेयी : (बलरामपुर) सभापति महोदय, मैं नियम 109 के अन्तर्गत यह प्रस्ताव करता हूं कि इस विषेयक पर विचार स्थगित कर दिया जाय ।

महोदय, अभी अभी मुझे एक तार मिला है संसद के और सदस्यों को भी यह तार मिला होगा । यह तार भावनगर से प्राप्त हुआ है । स्वतन्त्र पार्टी के श्री राजाबाबू, कम्युनिस्ट पार्टी के श्री सुबोध मेहता, एस० एस० पी० के श्री रमणिक पटेल और जनसंघ के भाई डोडिया ने तार दिया है, इसे मैं पढ़कर सुनता हूं:-

"88 Madhya Pradesh Kutch Satyagrahis including 3 MLAs gagged up in a narrow barrack attacked lathi-charged and teargassed inside Bhavnagar jail barrack stop Many fainted within barrack stop 35 injured 4 hospitalised stop. Incident similar to historical Calcutta Blackhole stop. Incident occurred right under the nose and presence of District Magistrate, DSP local Congress MLAs..."

महोदय, आप यह कह सकती हैं कि यह मामला गुजरात की सरकार का है और नियमों के अनुसार आपका कहना उचित होगा, लेकिन कच्छ का सत्याग्रह केन्द्रीय सरकार की नीति को लेकर चल रहा है । उस सत्याग्रह से किसी का मतभेद हो सकता है, लेकिन शान्तिपूर्ण सत्याग्रहियों को जेल में मारा जाय, उन के खिलाफ अश्रु गैस का प्रयोग हो, वे घायल किये जांय यह तो सारे देश के लिये, सरकार के लिये कलंक की बात है । मैं निवेदन करूंगा कि आप गृह मन्त्री महोदय को निर्देश दें कि वे उनके बारे में सदन के उठने से पहले एक वक्तव्य दें। इस तरह की नीति चलती रहे और सदन चलता रहे, यह लोकतन्त्र के लिये अच्छा नहीं होगा ।

सभापति महोदया : माननीय सदस्य रूल 109 को देखें, तो उन को यह पता चलेगा कि जब कोई बिल अण्डर डिस्कन होता है या बिल पर चर्चा हो रही होती है, तब रूल एप्लाई किया जा सकता है । अभी कोई बिल अण्डर डिस्कशन नहीं है । हमारे गृह मन्त्री जी, जो यहां पर बैठे हैं, अगर वे इस बिल का मूव कर लेते और यह बिल अण्डर डिस्कशन होता तब मुनासिब था कि आप एडजार्नमेंन्ट का प्रस्ताव देते और हम उस पर विचार करते । इस लिये मैं कहूँगी कि रूल 109 के अन्तर्गत जो प्रश्न आपने उठाया है, वह सही नहीं है ।

इस प्रश्न को तभी उठाया जा सकता है जब मैं अपनी सहमति दूं । और जैसा कि आपने स्वयं कहा है कि यह मामला राज्य सरकार का मामला है इसलिये मैं इसको यहां पर उठाने की अनुमति नहीं दे सकती हूँ ।

श्री प्रकाशवीर शास्त्री (हापुड़) : उस तार में क्या दो संसद सदस्यों की भी चर्चा की गई है जिनके ऊपर लाठीचार्ज हुआ है ? इसमें जेल